

**NATIONAL COMPANY LAW TRIBUNAL**

**AMARAVATI BENCH**

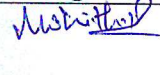
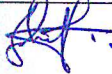
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**PRESENT: HON'BLE SHRI BHASKARA APNTULA MOHAN – MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.03.2021 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) NO. 66/9/AMR/2020
NAME OF THE COMPANY	Southern Power Dostronitopm Company of Andhra Pradesh
NAME OF THE PETITIONER(S)	AMI Tech (India) Pvt Ltd
NAME OF THE RESPONDENT(S)	Southern Power Distribution Company Of Andhra Pradesh
UNDER SECTION	9 OF IBC

**Counsel for Petitioner(s):**

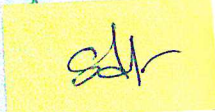
Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P. Mohith Reddy	Advocate	88866 77776 mohith@accesslegal.in	
Saketh Mowva	Advocate	8008098556 saketh@accesslegal.in	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

The counsel for the Petitioner is present and press for the hearing of the case the right of filing counter by the Respondent had already been forfeited. Further, taking into consideration that the Respondent is a Public Sector Organisation and opportunity is given and the Petitioner is directed take out notice on the Respondent clearly indicating next date of hearing. If the Respondent does not choose to appear and argue the matter, appropriate orders will be passed on merits. List the matter for further consideration on 30.03.2021.

  
**MEMBER JUDICIAL**